The Tripura General Clauses Act, 1966

Act 5 of 1966

Keyword(s):
General Clauses Act, 1897
Tripura Act No. 5 of 1966

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THE TRIPURA GENERAL CLAUSES ACT, 1966

(ACT No. 5 of 1966)

An
Act

[8. 10. 66]

to provide for the application of the General Clauses Act, 1897, for the
interpretation of the Acts of the Legislature of the Union Territory of Tripura.

Be it enacted by the Legislative Assembly of Tripura in the Seventeenth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tripura General Clauses Act, 1966.

(2) It extends to the whole of the [State of Tripura.

(3) It shall come into force at once.

2. Unless the context otherwise requires, the General Clauses Act, 1897, shall apply for the interpretation of the Acts of the Legislature of the [State of Tripura (whether enacted before or after the commencement of this Act), as it applies for the interpretation of a Central Act.

2. Substituted, ibid.
LIST OF AMENDMENT